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ASSAM ACT XXV OF 1964

THE ASSAM URBAN AREAS RENT CONTROL (AMENDMENT)
ACT, 1964

(Received the assent of the Governor on the 28th November, 1964)

[Published in the *Assam Gazette*, Extraordinary, dated the 3rd December,
1964]

An
Act

to amend the Assam Urban Areas Rent Control
Act, 1961.

Preamble. Whereas it is expedient to amend the Assam Urban Areas Rent Control Act, 1961, hereinafter called the principal Act, in the manner hereinafter appearing ;

It is hereby enacted in the Fifteenth Year of the Republic of India as follows:—

Short title, extent and commencement. 1. (1) This Act may be called the Assam Urban Areas Rent Control (Amendment) Act, 1964.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of section 2 (e) of Assam Act II of 1962. 2. In Section 2(e) of the principal Act, the comma (,) after the words "the house" in the eighth line shall be deleted and between the words "the house" and "and monthly" the words "and urban immovable property tax under the Assam Urban Immovable Property Tax Act, 1963," shall be inserted.

Assam Act
XIX of
1963.

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